

Formation of State Electronics Corporations.

2126. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to form State Electronics Corporations in all the States; and

(b) if so, the details thereof and by when the proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) and (b). The Union Government themselves do not propose to form State Electronics Corporation in all the States. However, Government has recognised that State level public sector undertakings dedicated to Electronics could form very effective instruments in promoting the growth of applications and manufacture of electronic goods in various parts of the country. It is envisaged that Governments of States/Union Territories would show increasing awareness of the importance of electronics, and the need for all regions to participate in the development and growth of electronics in the country. Some State Governments have dedicated Public Sector Corporations for Electronics e.g. UP, Kerala, West Bengal, Gujarat, Karnataka, Andhra Pradesh, Tamil Nadu, Bihar, Punjab, Maharashtra etc. Some other States have groups of officers working specially for development of electronics industry under the umbrella of the State Industrial Development Corporations i.e. Rajasthan, Jammu & Kashmir, Goa etc.

The initiative to form such dedicated public sector agencies rests entirely with the State Governments. However, the Department of Electronics (DOE) actively assists the State Governments in clarifying ideas and

working out programmes of action. Government have also indicated to the State Governments that when they form dedicated Electronics Development Corporations, it would be possible to depute officers from the Department of Electronics as part-time Directors of such Corporations in order to ensure active and constant involvement of the DOE in the process of planning the development of electronics in the States.

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REFERENCE TO THE DISSOLUTION OF KERALA AND ASSAM ASSEMBLIES—Contd.

MR. CHAIRMAN: Statement by Minister. Shri Venkatasubbaiah. (Interruptions)

SHRI HARKISHAN SINGH SURJEET (Punjab): Before that, the Kerala question is still pending (Interruptions).

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश):
चेयरमैन साहब, आपने आश्वासन दिया था कि अभी, क्वेश्चन आवर के बाद, आप असम का सवाल खड़ा करने की इजाजत देंगे। तो वह कहने की इजाजत दी जाए और हमें मालूम हो कि क्या हुआ...

श्री सभापति : मिस्टर माथुर, अगर केरल और आसाम को रोल-अप करके पूछ रहे हैं तो मैं कुछ जवाब नहीं देता... (व्यवधान)... अब दमियों आदमी खड़े हो गए हैं... (व्यवधान)...

श्री जगदीश प्रसाद माथुर : चेयरमैन साहब, आज की खबर में आ गया है...

श्री सभापति : एक बात मेरी भी सुनिए तो। अगर 10 आदमी, आधे तो आसाम के लिए चिल्लाएं और आधे केरल के लिए चिल्लाएं, तो मैं समझता हूँ कि यह मेरी अक्ल इतनी नहीं है कि उस में काट करूँ...